

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1482 of 2019**

**IN THE MATTER OF:**

**Concast Steel & Power Ltd.  
(In Liquidation)**

**...Appellant**

**Versus**

**MSTC Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with  
Mr. R. Sudhinder, Ms. Ekta Bhasin and Ms. Pooja  
Chakrabarti, Ms. Prithwish Roy and Ms. Dikshaa Gupta,  
Advocates.**

**For Respondent: Mr. Tushar Mehta, Solicitor General of India.  
Mr. Abhijeet Sinha, Mr. Saikat Sarkar and Ms. Pallavi  
Pratap(Caveator), Advocates for Respondent No. 1.  
Mr. Manan Shishodi, Advocate.  
Mr. Anup Banerjee, AGM-LAW (MSTC)**

**ORDER**  
**(Virtual Mode)**

**12.11.2020** Sr. Advocate Mr. Tushar Mehta, Solicitor General partly heard  
for Respondent. Mr. Arun Kathpalia, Sr. Advocate is also further heard.

Learned Counsel for Appellant wants to file Response to the documents  
filed by Respondent with Diary No. 23404. He may do so before next date.

Parties to file copies of Charge-Sheet under Section 173 of Cr. P.C. It is  
stated the probably Charge-Sheets are filed at Bakura in West Bengal and  
Jharsuguda in Odissa. Mr. Abhijeet Sinha, Advocate states that he will check if  
Charge-Sheets are at both places or is at one place. He says that the Respondent  
will apply and get certified copies of the Charge-Sheet/s under Section 173 of

Cr. P.C. without Annexures. The Respondent may do so. Copies of the Charge-Sheet/s may be filed before next date.

List the Appeal for further hearing as Part-Heard on **16<sup>th</sup> December, 2020**  
**at 02:00 pm.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

Basant B./nn/